

BEFORE THE CENTRAL ADMINISTRATIVE
TRIBUNAL, NEW BOMBAY BENCH, NEW BOMBAY

Tr. Application No. 143/86
(U.P.No. 2121 of 1982 on the file of High Court of
Judicature at Bombay Ordinary Original Civil Jurisdiction)

Mr. D.A. Gonsalves,
Building No. 51,
Flat No. 10, 3rd floor,
Naval Civilian Housing Colony,
Kenjur Marg, Bhandup,
Bombay - 400 078.

Applicant
(Plaintiff)

v/s

1. Union of India.
2. Admiral Dawson,
Chief of Naval Staff,
Naval Headquarters,
New Delhi.
3. Commander Subalal,
Warship Production Superintendent,
Warship Overseeing Team, P/50,
C.S.D(1) Complex, 1st floor,
Sewri, Bombay - 400 033

Respondents

Coram: Hon'ble Member (A) J.G. Rajadhyaksha

Hon'ble Member (J) M.B. Mujumdar

ORAL JUDGEMENT (Per M.B. Mujumdar) Dated 3.2.1987.

The applicant (Plaintiff) is not present.

Notice was sent to him and to his advocate. The notice sent to him is received back with an endorsement, but the notice sent to his advocate is duly served and he has not informed anything.

Mr. A.Q. Ansari, U.D.C. present on behalf of Respondents states that the applicant has retired on 31.3.86 and his pension etc. is also fixed.

We, therefore, dismiss the application for default of the applicant with no orders as to costs.

sd/-
(J.G. RAJADHYAKSHA)
Member (A)

sd/-
(M.B. MUJUMDAR)
Member (J)